NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1368/(MAH)/2017

Present:

SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: The Karad Urban Corporation Bank ltd.

CORAM:

V/s.

Khandoba Prasanna Sakhar Karkhana Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

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		Respondant.	Althere
She	ha Phene Zaphath	(Respondent)	
RA S-1	Rapinath	(Respondent)	Stal

<u>COMMON ORDER</u> <u>C.P. 1368/I&BC/NCLT/MB/MAH/2017</u> <u>C.P. 1410/I&BC/NCLT/MB/MAH/2017</u>

- 1. The Learned Representatives of both the sides are present.
- 2. These are cross Petitioner one by the Corporate Debtor under section 10 and another by the Creditor under section 7.

- 3. Since the facts are common, both the Petitions are tagged together and to be heard together.
- 4. The Bench directs to place on record the Written Submissions along with evidences. Adjourned to **09.11.2017.**

Sd/-Bhaskara Pantula Mohan Member (Judicial) 02.11.2017. aah

Sd/-M.K. Shrawat Member (Judicial)